

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 122(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE COMPANY: Sanjiv Gupta

Vs.

M/s. Getit Infoservices Pvt. Ltd. &ors.

SECTION OF THE COMPANIES ACT: 241/242, 24

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	VIRENDER GANDA, SR. ADV.			
	VIPUL GANDA, ADV.			
	ARUN BAGAI, ADV.			
	TARUN MEHTA, ADV.			
	SHELLY KHANNA, ADV.			

PETITIONER



① MR. SUDIPTO SARKAR, SR. ADV.

② SUSMIT PUSHKAR ADV.

③ DIWAKAR MAHESHWARI, ADV.

④ ANKUR KHANDELWAL, ADV.

FOR
RESPONDENT
NO. 2



Mr. Arun Kothpalia, Sr. Adv.

Mr. Vidur Bhatia, Adv.

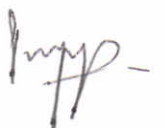
FOR
RESPONDENT
NO. 1

Bhatia

MR. ANANYA KUMAR, Adv

MS. PRAAGYA GUPTA, Adv

Respondent Nos. 3 & 4



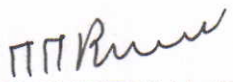
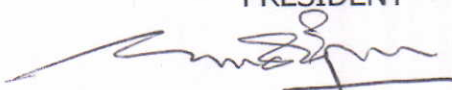
P.T.O.

Order

The application (CA 99/PB/2016) has been mentioned. A copy of the application has been furnished to the non-applicant – petitioner.

2. In pursuance of order dated 30-08-2016, the present application has been filed seeking permission of the Tribunal to hold a meeting of Board of the Directors for which agenda notice has already been issued on 13th September, 2016. According to the Articles of Association, 14 days notice is required to hold the meeting or with the consent of the directors, meeting can be held by issuing shorter notice.
3. Learned counsel for Respondent No. 4 – director has expressed reservations with regard to issuance of shorter notice.
4. Learned counsel for the non-applicant – petitioner requests for some time to file reply along with a request made by learned counsel for Respondent No. 4. Let the reply be filed by both the learned counsels with a copy in advance to the counsel for the applicant within four days.

List for arguments on 23.9.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER (T)

17.9.2016
(P.K. SUD)